

[Shrimati Nandini Satpathy]

tions from Director General, All India Radio, the broadcast of Chief Minister went through the air, but this action of the Chief Minister was taken note of and his attention was drawn to it. The Chief Minister in protest wrote back to say that since it was the deliberate policy of All India Radio that Political Parties should not be named in any speech to be delivered on the radio, he had decided not to speak on All India Radio at all. This made it necessary for the Ministry to issue the following instructions in more emphatic terms to Director General, All India Radio:

"The Government desire that you may advise Station Directors to explain to any broadcaster, irrespective of his or her rank, station or authority, why it is necessary to refrain from mentioning any political party or group by name even when it is clear that the disturbances are going to be organised by specific political parties or groups. If the intending broadcaster insists on naming any political party or parties or group or groups, the Station Director should decline to record his/her broadcast, after all persuasion to refrain from naming political parties or groups has failed. Exceptions will be made only under clearly authorised orders issued by the Ministry on each specific case of exemption of this advice."

These instances have been mentioned to show that the action of the Station Director, Calcutta, was not arbitrary. It was in full accord with the healthy conventions which have grown regarding such broadcasts.

Mr. Speaker: The hon Members may put questions on this statement at 3 O'clock.

Shri Jyothsna Basu (Diamond Harbour): May I make a submission, Sir? We have had three railway accidents in the last three days....

Mr. Speaker: He may please sit down. The Railway Budget is being taken up and you may censure the Government by defeating the Railway Demands. I will not allow it like this.

12.35 hrs.

MOTION FOR ADJOURNMENT

AGITATION BY DELHI POLICE

Mr. Speaker: I have received four notices of adjournment motions regarding agitation by Delhi Police. The first is by Shri Ram Sewak Yadav and Dr. Lohia. I give my consent under rule 56. Shri Ram Sewak Yadav is not here. Dr. Lohia may now ask for leave of the House to move his motion.

डा० राम सेवक यदव (कनोज) :
माननीय अध्यक्ष महोदय, मैं दिल्ली पुलिस
संबंधी स्वयं प्रस्ताव को रोक करने की
अनुमति मांग रहा हूँ।

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, as far as I am concerned, I welcome every opportunity to discuss the problems of Delhi Police.

Mr. Speaker: So, we shall take it up at 4 O'Clock.

जी कंबर लाल मुल (दिन्दी सदर) :
वीन बटे के लिए रद्दिए।

Mr. Speaker: No, no. The adjournment motion is taken up at 4 O'Clock. Papers to be laid.

12.36 hrs.

RE: CALL ATTENTION NOTICES-

Shri Raj Raj Madhok (South Delhi): We have tabled a Call Attention Notice on the situation in West Asia...

Mr. Speaker: How can he take it up like that? There are a number of Call Attention Notices before me. If

everybody does what he is doing, then there will be no end to it. He is a leader of the party and he should not raise it like this. I have got a number of Call Attention Notices before me. I cannot allow him to raise it like this.

Shri Raj Raj Madhok: You can ask the Government to make a statement early.

Mr. Speaker: He cannot raise it separately like this. I will certainly consider it. There are so many Call Attention Notices. Papers to be laid.

12.37 hrs.

PAPERS LAID ON THE TABLE

ECONOMIC SURVEY

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of 'Economic Survey' 1966-67. [Placed in Library. See No. LT-338/67].

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table a copy of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1964-65, alongwith the Annual Accounts and the Audit Report thereon [Placed in Library. See No. LT-337/67].

ACTION TAKEN ON ASSURANCES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to lay on the Table following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers

during the various sessions of Lok Sabha:

Fourth Lok Sabha

1. Supplementary Statement No. I—First Session, 1967.

Third Lok Sabha

2. Supplementary Statement No. III—Sixteenth Session, 1966.

3. Supplementary Statement No. VI—Fifteenth Session, 1966.

4. Supplementary Statement No. X—Fourteenth Session, 1965.

5. Supplementary Statement No. XI—Thirteenth Session, 1965.

6. Supplementary Statement No. XXVI—Seventh Session 1964.

[Placed in Library. See No. LT-338/67].

Shri S. M. Banerjee (Kanpur): Sir, during the last session, some assurances were given. There was an assurance given about certain irregularities committed by the Aminchand Pyarelal firm in Kashmir and we were told that some statement will be made. I would only request the hon. Minister, through you, that if the assurances are given, let those assurances be fulfilled.

Mr. Speaker: There is the Assurance Committee. They are looking into it, I suppose.

REPORT OF ENQUIRY ON ACCIDENT AT MINE IN HASSAN DISTRICT

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table a copy of Report of Enquiry on the fatal accident